

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT

NOTIFICATION

Dated, Shillong the 16<sup>th</sup> February, 2015

No. LJ(A) 10/2008/8.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Legal Service Rules, 1985 (hereinafter referred to as the principal Rules), namely,-

**THE MEGHALAYA LEGAL SERVICES (AMENDMENT) RULES, 2015**

**Short title and commencement.**

1. (1) These Rules may be called the Meghalaya Legal Service (Amendment) Rules, 2015.

(2) They shall come into force at once.

**Amendment of rule 6.**

2. In the principal rules of the existing rule 6, the words "Draftsman and Joint Secretaries" appearing in between "amongst the" and "Law who" be substituted by the words "Senior Additional Legal Remembrancer-cum- Additional Secretary," and the word "five" appearing in between "less than" and "years" be substituted by the word "three".

**Insertion of new rule 6A after rule 6 of the principal rules.**

3. After rule 6 the following rule 6A shall be inserted, namely,-

**"6A. Appointment to the post of Senior Additional Legal Remembrancer- cum- Additional Secretary, Law,-**  
Appointment to the post of Senior Additional Legal Remembrancer -cum- Additional Secretary, Law shall be made by promotion from the Select List prepared under rule 14 from amongst the Draftsmen and Joint Secretaries Law who have rendered not less than three years of service as a Additional Legal Remembrancer and Draftsman cum Joint Secretary, law on the first day of the year in which the selection is made:

Provided that if no suitable candidate is available, the Governor may fill up the post by any method considered necessary, other than by promotion, in consultation with the Commission."

**Amendment of rule 11.**

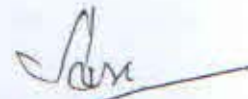
4. In the principal rules of the existing rule 11, the words "Rule 6A," shall be inserted in between the words "under" and "Rule 7".

**Amendment of Schedule.**

5. In the principal rules for the existing Schedule, the following Schedule shall be substituted,-

SCHEDULE						
[Rules 2,3,5,19,20 and 21]						
	Sl. No. of the posts	Categories of posts	Temporary	Permanent	Total No. of posts	Scale of pay

	(1)	(2)	(3)	(4)	(5)	(6)
Grade I	1	Legal Remembrancer and Secretary to the Government, Law Department	...	1	1	Rs. 35300-1060-41660-1220-48980.
	2	Senior Additional Legal Remembrancer and Additional Secretary to the Government, Law Department	1	....	1	Rs. 31300-940-37880-1110-46760.
Grade II	3	Additional Legal Remembrancer and Draftsman cum Joint Secretary to the Government, Law Department	1	1	2	Rs. 28700-860-35580-1050-43980.
	4	Joint Legal Remembrancer cum Deputy Secretary to the Government, Law Department	....	2	2	Rs. 26700-800-33100-1000-42100.
Grade III	5	Deputy Legal Remembrancer cum Under Secretary to the Government, Law Department	....	2	2	Rs. 23300-700-27500-830-32480-970-39270.
Grade IV	6	Law Officer to the Government, Law Department	....	5	5	Rs. 17000-470-20290-EB-560-25330-760-33690.



(L.M Sangma)

Secretary to the Government of Meghalaya,  
Law Department

**Memo No. No. LJ(A) 10/2008/8-A**

**Dated Shillong the 16<sup>th</sup> February, 2015**

Copy for information and necessary action to:-

1. P.S to Chief Minister, Government of Meghalaya, Shillong.
2. P.S to Deputy Chief Minister (Law), Government of Meghalaya, Shillong.
3. P.S to Chief Secretary, Government of Meghalaya, Shillong.
4. Accountant General (A&E) Meghalaya, Shillong.
5. Principal Secretary, Finance Department.
6. Commissioner & Secretary, Personnel & AR Department.
7. The Director, Printing & Stationery, Government of Meghalaya, Shillong with the request to kindly publish the above notification in the Extra Ordinary Gazette and also to furnish 100 (one hundred copies) of the notified copy to this Department.
8. D.E.O Law (A) Department with a request to kindly upload the above notification in the Official Website.
9. The Secretary, Meghalaya Public Service Commission, Shillong.
10. DIPR, Shillong.
11. Cabinet Affairs Department
12. Personnel AR (A) (Service Rules Cell)
13. Finance (E) Department
14. Guard file.

By order etc....



Secretary to the Government of Meghalaya,  
Law Department